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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH

AT HYDERABAD

RA.12/99  
in OA.166/99

dt.11-3-99

Between

K. Venkateswar Rao

: Petitioner/  
Applicant

And

1. General Manager  
Telecom, Vijayawada

2. Sub Divnl. Officer  
Telecom, Challapally  
Krishna District

: Respondents/  
Respondents

Counsel for the applicant

: V. Venkateswara Rao  
Advocate

Counsel for the respondents

: B. Narasimha Sharma  
Sr.CGSC

Coram

Hon. Mr. Justice D.H. Nasir, Vice Chairman

Hon. Mr. H. Rajendra Prasad, Member(Admn.)

RA.12/99 in OA.166/99

dt.11-3-1999

## Order

Oral order (per Hon. Mr. Justice D.H. Nasir, VC)

Heard.

1. On considering the submissions made by the learned counsel for the rival parties, we believe that the interests of justice will be served if the RA is allowed and the following sentence is added in the concluding part of para-4 of the order in question:

"However, the above order shall not be a bar for the Department to take the applicant's case into consideration for employment by giving due weightage to the service earlier put in by the applicant with the respondents on casual basis."

2. The RA is allowed accordingly. The order dated 4-2-1999 in OA.166/99 shall stand amended accordingly.

H. Rajendra Prasad  
(H. Rajendra Prasad)  
Member (Admn.)

D. H. Nasir  
(D.H. Nasir)  
Vice Chairman

Dated : 11 March, 99  
Dictated in Open Court

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